

GOVERNMENT OF INDIA  
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING  
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING  
LOK SABHA  
UNSTARRED QUESTION NO. 2328  
TO BE ANSWERED ON 3<sup>RD</sup> AUGUST, 2021

**ANIMAL WELFARE BOARD OF INDIA**

2328. SHRI RAHUL KASWAN:

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING  
मत्स्यपालन, पशुपालन और डेयरी मंत्री  
be pleased to state:

- (a) the target and the objective of the Animal Welfare Board of India;
- (b) the details of the schemes being implemented by the Government and Animal Welfare Board of India for the welfare of both farmers and stockbreeders in the country; and
- (c) the details of the funds allocated to many States including the State of Rajasthan for the development of stockbreeders during each of the last three years?

**ANSWER**

THE MINISTER FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING  
(SHRI PARSHOTTAM RUPALA)

(a) The establishment of the Animal Welfare Board of India is for the promotion of animal welfare generally and for the purpose of protecting animals from being subjected to unnecessary pain or suffering, in particular. The functions/objective of the Board are:

- i. to keep the law in force in India for the prevention of cruelty to animals under constant study and advise the Government on the amendments to be undertaken in any such law from time to time;
- ii. to advise the Central Government on the making of rules under this Act with a view to preventing unnecessary pain or suffering to animals generally, and more particularly when they are being transported from one place to another or when they are used as performing animals or when they are kept in captivity or confinement;
- iii. to advise the Government or any local authority or other person on improvements in the design of vehicles so as to lessen the burden on draught animals;

- iv. to take all such steps as the Board may think fit for amelioration of animals by encouraging, or providing for, the construction of sheds, water-troughs and the like and by providing for veterinary assistance to animals;
- v. to advise the Government or any local authority or other person in the design of slaughter-houses or in the maintenance of slaughter-houses or in connection with slaughter of animals so that unnecessary pain or suffering, whether physical or mental, is eliminated in the pre-slaughter stages as far as possible, and animals are killed, wherever necessary, in as humane a manner as possible;
- vi. to take all such steps as the Board may think fit to ensure that unwanted animals are destroyed by local authorities, whenever it is necessary to do so, either instantaneously or after being rendered insensible to pain or suffering;
- vii. to encourage, by the grant of financial assistance or otherwise the formation or establishment of pinjrapoles, rescue homes, animal shelters, sanctuaries and the like where animals and birds may find a shelter when they have become old and useless or when they need protection;
- viii. to co-operate with, and co-ordinate the work of, associations or bodies established for the purpose of preventing unnecessary pain or suffering to animals or for the protection of animals and birds;
- ix. to give financial and other assistance to animal welfare organisations functioning in any local area or to encourage the formation of animal welfare organisations in any local area which shall work under the general supervision and guidance of the Board;
- x. to advise the Government on matters relating to the medical care and attention which may be provided in animal, hospitals and to give financial and other assistance to animal hospitals whenever the Board thinks it necessary to do so;
- xi. to impart education in relation to the humane treatment of animals and to encourage the formation of public opinion against the infliction of unnecessary pain or suffering to animals and for the promotion of animal welfare by means of lectures, books, posters, cinematographic exhibitions and the like;
- xii. to advise the Government on any matter connected with animal welfare or the prevention of infliction of unnecessary pain or suffering on animals.

(b) & (c) The Animal Welfare Board of India is not implementing any scheme for the welfare of farmers and stock breeders. However, the schemes implemented by the Animal Welfare Board for the welfare of animals are as under:

1) **REGULAR GRANT:** : Animal Welfare Board of India provides financial assistance to therecognized Animal Welfare Organisations as regular grants towards maintenance of animal shelters, animals medicines, purchase of medical equipments and conducting of veterinary camps etc and rescued cattle maintenance grant for maintenance of the animals rescued from illegal transportation / slaughter houses. The regular grant is being given on the basis of no. of animals sheltered / treated / rescued by the Animal Welfare Organization duly verified by the Animal Husbandry Department.

2) **Scheme for Shelter House for looking after the animals:** Under this scheme assistance are provided to establish and maintain shelter houses for distressed animals in the country. Primarily, Non-Governmental Organizations (NGOs) and Society for Prevention of Cruelty to Animals (SPCAs) are given grants for construction of boundary walls, shelter, water tank, drains, in-house Dispensary, medical equipment, contingencies etc. for a maximum grant of Rs.22.50 lakhs excluding 10% of contribution from AWOs. The Components wise details of the Grant are as below:

<b>S.No.</b>	<b>Component</b>	<b>Rs. (In Lakhs)</b>
(i)	Cost of boundary Wall with man proof fencing	3.00
(ii)	Cost of construction of in house dispensary	3.00
(iii)	Cost of Medical equipment	1.25
(iv)	Cost of construction of Shelters	13.00
(v)	Cost of construction of water tank (s)	1.75
(vi)	Cost of construction of drains	1.75
(vii)	Contingencies	1.25
	<b>Total:</b>	<b>25.00</b>

3) **Scheme for Animal Birth Control (ABC) & Immunization of Stray Dogs:** The scheme is meant for controlling the population of stray dogs by sterilization and reducing incidence of rabies by immunization. Non-Governmental Organisations, Society for Prevention of Cruelty to Animals and local bodies are eligible for this grant. Under this scheme financial assistance is given @Rs.370/- per dog for pre & post- operative care, including medicines and Anti-Rabies Vaccine (ARV); and Rs.75/- per dog for catching and relocation of the dog. The grant-in-aid for ABC is to be released in two instalments.

**4) Scheme for Provision of Ambulance Services to Animals in Distress:** Under this scheme the animal welfare organizations are given grants for purchase of suitable vehicles for transportation, rescue and also for providing emergency services to animals in distress. Non-Governmental Organisations are assisted to the extent of 90% of the cost of a suitable vehicle and equipment and fitting thereon. The maximum amount of grant-in-aid is limited to Rs.3.50 lakhs for purchase of vehicle and Rs.1.00 lakhs for equipment and fitting thereon.

**5) Scheme for Relief to Animals during Natural Calamities:** Every year, there are natural calamities in the form of flood, drought, earthquake etc. In such circumstances, there is an immediate requirement for provision of fodder, the adequate shelter, medical attention etc. for the affected animals. Funds for relief to such animals are provided under this scheme through the AWOs.

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